## GOVERNMENT OF INDIA MINISTRY OF CULTURE RAJYA SABHA UNSTARRED QUESTION NO.14

ANSWERED ON 02.02.2023

## REMOVAL OF 100 METRE RULE FROM ANCIENT MONUMENTS FOR CONSTRUCTION ACTIVITY

14. SHRI NARANBHAI J. RATHWA: SHRI RAJMANI PATEL:

Will the Minister of CULTUREbe pleased to state:

- (a) whether it is a fact that construction activity within 100 metres of ancient monuments is prohibited under the Ancient Monuments and Archaeological Sites and Remains Act, 1958;
- (b) whether it is also a fact that 100 metres prohibited area from ancient monuments is calculated from internal walls of protected/ ancient monuments/ structure for the purpose of construction activity and if so, the complete details thereof; and
- (c) whether Government has received several petitions to amend this British era laws/regulation and if so, the steps Government is contemplating to remove this hurdle of 100 metres for construction of residential houses?

## **ANSWER**

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION

(SHRI G. KISHAN REDDY)

- (a) Yes Sir,
- (b) No Sir, Under section 20A of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (AMASR Act, 1958) area extending to a distance of one hundred meters in all directions from the protected area and protected monument is prohibited area for any construction.
- (c) Yes, Sir. The Government has taken a decision to examine the legal issues affecting construction activities around centrally protected monuments.

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